

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.15
I.A.No.56/2020 in
C.P.No. 11/BB/2017

IN THE MATTER OF:

Mrs. S Maheshwari ... Petitioner
Vs.
M/s. Evershine Smelting Alloy Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent No.1 & 2 : Akshay J .Simha

ORDER

1. Heard the Ld. Counsel for the Respondent Nos.1 & 2. None appeared for the Petitioner.
2. Vide Order dated 02.03.2023, Ld. Counsels for the Parties stated that settlement proposal was under consideration. Further, it is noticed that a similar plea has been made by the Parties on earlier three occasion's viz., 25.01.2024 15.02.2024 and 04.04.2024. It is also observed that the Ld. Counsel for the Respondent Nos.1 & 2 has requested time in view of settlement talks since 13.01.2023. However, inspite of more than one year, no settlement memo has been filed by the Parties. As a last chance, one more opportunity is granted to the Parties to file settlement memo within a period of three weeks, failing which the matter will be taken up for dismissal if not proceeded with.
3. **List the case before the Regular Bench on 01.08.2024 under the caption "For Dismissal".**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)